

**NOTICE FOR PRINCIPAL BENCH AT BENGALURU AND
BENCHES AT DHARWAD AND KALABURAGI**

It is brought to the notice of the Advocates/Party-in-person that, **all matters posted during Summer Vacation at the Principal Bench at Bengaluru shall be heard only through Video Conference. Physical appearance of Advocates and Parties shall not be permitted. At both the Benches, the present hybrid mode will continue.**

It is further informed that, in pending matters filed on or before 23rd April 2021, if there is an extreme urgency, the Advocates/Party-in-person may forward memo for posting to the official E-mail ID of the Registrar (Judicial) (regjudicial@hck.gov.in). The said E-mail will be forwarded to Hon'ble The Chief Justice for passing order regarding posting. The memos in the pending matters shall be sent as stated below:

Date of Hearing	Date & time on which memo has to be sent
28.04.2021	26.04.2021 from 10.00 AM to 2.00 PM
05.05.2021	03.05.2021 from 10.00 AM to 2.00 PM
12.05.2021	10.05.2021 from 10.00 AM to 2.00 PM
19.05.2021	17.05.2021 from 10.00 AM to 2.00 PM

By Order of Hon'ble The Chief Justice,

**Sd/-
(K.S.Bharath Kumar)
Registrar (Judicial)**